

**Present:- Sri N. J. Haque, CJM, Sonitpur,  
Tezpur**

Dhekiajuli PS Case No-489 of 2021  
GR Case No-2849 of 2021  
U/S-302 of IPC

ORDER

23.08.2021

Case record put up today before me.

Accused person, named, Sri Ajoy Baraik aged about 26 years apprehended and produced before this court in connection with this instant case registered under section-302 of IPC.

Seen the Forwarding Report, Memo of Arrest, Inspection Memo, Notice u/s-50 of CrPC, Medical Report and Case Diary.

On perusal of the entire case record, it disclosed that the above-named accused is produced today on being arrested on 22.08.2021 at 8 PM and thereafter, he was duly undergone COVID-19 test at Martyr Monbor Nath CHC, Dhekiajuli where he tested negative.

Accused person is not represented by his Ld. Counsel and on being asked the said accused has shown his inability to engage counsel on his defence. Accordingly, **Sri Babul Borthakur** is hereby appointing as Legal Aid Counsel to defend the case on behalf of the said accused person.

The medical report unveiled that the accused undergone test of recent COVID-19 pandemic and it disclosed from the medical report that his COVID-19 pandemic test found to be negative.

**Accordingly, accused is remanded to judicial custody till 04.09.2021.**

23.08.2021

The Superintendent of Central Jail, Sonitpur, Tezpur is hereby directed to keep the accused person separately in an isolation ward from the other jail inmates for a considerable period and further the accused is directed to be scanned through thermal scanner before admitting him inside the jail.

The Superintendent of Central Jail, Sonitpur, Tezpur is directed to comply with the aforesaid guideline for prevention of COVID-19 pandemic inside the jail premises.

Also seen the prayer of the I/O for perusal of seizure list along with seized articles i.e. one yellow colour plastic rope and Masala grinding stone marked as MR No-94/21. The prayer of the I/O considered and allowed and seizure list along with the seized articles.

Let furnish photostat copy of seizure list and the seized articles to the I.O, keeping the original seizure list with the case record.

Let a copy of this order be transmitted to Secretary of DLSA, Sonitpur, Tezpur for information. Also let a copy of this order be forwarded to the Ld. Advocate Sri Babul Borthakur immediately.

Return back the case diary.

Inform all the concerned.

Chief Judicial Magistrate  
Sonitpur, Tezpur